395 DSG (Gujarat), 1974-75

[Shri H M Patel]

recommendations was that you would accumulate funds over a period of good years and had some time elapsed between the acceptance of the recommendations and the arrival of scarcity conditions, the State would have had more resources to meet the situation created by the scarcity con-This should be borne in ditions mind When your own o.licers have also accepted that to relieve the scarcity conditions substantially more sums than what you have so far provided will be necessary why are you not providing more money?

SHRI P M MEIITA The other day I had suggested that the implementation of an unportant work Bhavnagar---Tarapore в G 2212 Railway line should to taken up. The Government of Gujarat had assured to make good the deficit it any occurred in the sixth year, according to the criteria laid down Furthesmore they have assured land free of cost What prevents its implementation?

SHRI PRANAB KUMAR MUKH-ERJEE All these points were discussed on the 17th In order to save the time of the House at the fag end of the section I did not touch those points

MR CHAIRMAN I will now put the demands to vote

The question is

"That the respective Supplementary sums not exceeding the amounts on Revenue Accounts and Capital Accounts shown in the third column of the Older Paper be granted to the President out of the Consolidated Funit of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March. 1975, in respect of the following domands entered in the sccond column thereof---

Demand No	11	15	8	8	14	16
	50	51,	55	56,	59	60
	62	69,	71	71,	,	85
	91,	94,	95,	102		109,
	116	118	121	131, ard 146 "		

The motion was adopted

17 13 hrs

GUJARAT APPROPRIATION (NO 5) BILL* 1974

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHER-JEE) SH I beg to move for leave to introduce a Bill to authorre pavment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75

MR CHAIRMAN The question 15-

'That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75"

The motion was adopted

SHRI PRANAB KUMAR MU-KHERJEE I introduce† the Eili

I beg to move!

"That the Bill to authorise payment and appropriation of certain further sums from and out of the

*Published in Gazette of India Extraordinary, Part II, section 2, dated 20-12-74

†Introduced/Moved with the recommendation of the President

397 Gujarat Appropriation AGRAHAYANA 29, 1896 (SAKA) DSG Pondi-(No. 5) Bill cherry) 1974-75

Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75, be taken into consideration"

The motion was adopted.

MR. CHAIRMAN: We shall take up clauses. There are no amondments to clauses 2 and 3 and $\dagger u$ the Schedule.

The question is

"That clauses 2 and 3 and the Schedule stand part of the Bill"

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1- (Short title)

Amendment Made:

Page 1, line 3,-

for "(No. 5)" substitute "(No. 4)" (1)

(Shri Pranab Kumar Mukherjee)

MR. CHAIRMAN: The question is:

"That Clause 1. as amended, stand part of the Bill."

The motion was adopted

Clause 1, as amended, was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MU-KHERJEE: I beg to move:

"That the Bill, as amended, be passed."

MR. CHAIRMAN: The question is:

"That the Bill, as amended. be passed."

The motion was adopted.

17,16 hrs.

SUPPLEMENTARY DEMANDS[•] FOR GRANTS (PONDICHERRY), 1974-75

MR. CHAIRMAN. We now take up Supplementary Demands for Grants (Pondicherry)

DEMAND NO. 4-ADMINISTRATION OF JUSTICE

MR CHAIRMAN: Motion moved:

"That a supplementary sum not exceeding Rs. 5,12,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Administration of Justice'"

DEMAND NO. 5-ELECTIONS

MR CHAIRMAN: Motion moved:

"That a supplementary sum not exceeding Rs. 60.000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of "Elections""

"Moved with the recommendation of the President.